



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

INDEX

SL. No.	DESCRIPTION OF DOCUMENTS	PAGE
1.	COUNTER AFFIDAVIT FILED By THE RESPONDENT NO.3	1-13
2.	<u>Annexure-A/3.</u> Copy of proceeding dated 13.10.2008	14-18
3.	<u>Annexure-B/3</u> Copy of the Minutes of Rehabilitation and Periphery Development Advisory Committee meeting	19-22
4.	<u>Annexure-C/3</u> Copy of letter No.2729 dated 28.10.2010	23
5.	<u>Annexure-D/3 series</u> Copy of joint field verification made on dated 15.5.2010 of Horticulture Official Angul vide his Letter No. 430 dated 17.5.2010 and joint team held on 04.3.2010	24-29
6.	<u>Annexure-E/3</u> Copy of the Report of DFO, Angul vide Letter No.8946 dtd.12.11.2024	30
7.	<u>Annexure-F/3</u> Copy of letter No.7496 dated 09.11.2010 of DFO, Angul	31
8.	<u>Annexure-G/3</u> Copy of sanctioned order No. 1351 dated 03.6.2011	32-33

8/1
Adv

9.	<u>Annexure-H/3</u> Copy of ROR bearing Khatiyani No. 01 of village Kosala	34-37
10.	<u>Annexure-I/3</u> Copy of Letter No. 46814/R&DM dated, 18.11.2010	38

By the Respondent No. 3 through

Place: Cuttack.

Date: 18. 1.2025.



ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

COUNTER AFFIDAVIT FILED BY THE
RESPONDENT NO. 3 & *

I, Md.Abdaal Akhtar, aged about 32 years, Son of M. Akhtar, at present serving as the Collector & District Magistrate, Angul, At/P.O/Dist.-Angul, do hereby solemnly affirm and state as follows:-

1. That, I am the Respondent No.3, in the Original Application and competent in my official capacity to swear this Affidavit .
2. That, I have gone through the Original Application as well as the documents annexed thereto and understood the contents thereof. I am acquainted with the facts of this case on the basis of official records.
3. That, in reply to the averments made in para-1 & 2 of the Original Application, the deponent has no comments to offer.



Abdaal
Collector & District-Magistrate
Angul

Sy
Ad

4. That, in reply to the averments made in para-3 of the Original Application, it is humbly submitted that, the present Case is filed challenging the transfer of Ac.54.20 dec. of Govt. land in question for Establishment of Rehabilitation and Resettlement Colony by National Aluminum Company Ltd. (NALCO) in village Kosala under Chhendipada Tahasil. It is a fact that requisition in Form No.I for an area of Ac. 54.20 Govt. Land on the following land schedule has been applied by the Chief General Manager (P&A) IDCO, Bhubaneswar for the purpose of construction of Rehabilitation and Resettlement Colony of the displaced families.

Land Schedule:

Sl.No.	Name of Mouza	Kahata No.	Plot No.	Kisam	Area in Ha.	Name of the Tenant
1	Kosala	1389	19(p)	KajuBagayat	4.8563	Govt. of Odisha (Rakhita Khata)
2		1389	29	KajuBagayat	1.3500	Govt. of Odisha (Rakhita Khata)
3		1389	33	KajuBagayat	3.5500	Govt. of Odisha (Rakhita Khata)
4		1389	35(p)	KajuBagayat	7.3257	Govt. of Odisha (Rakhita Khata)
5		1389	39	KajuBagayat	2.5000	Govt. of Odisha (Rakhita Khata)
6		1391	23	Patita	0.0810	Govt. of Odisha (AabadaJogyAnabadi Khata)
7		1391	24	Patita	0.1400	Govt. of Odisha (Aabada Jogya Anabadi Khata)
8		1391	25	Patita	0.2430	Govt. of Odisha (AabadaJogy Anabadi Khata)
9		1391	26	Patita	0.5450	Govt. of Odisha (Aabada Jogya

SM
AdV

H. B. Choudhary
Collector & District Magistrate
Angul

						Anabadi Khata)
10		1391	27	Patita	0.2750	Govt. of Odisha (AabadaJogya Anabadi Khata)
11		1391	28	Patita	0.1000	Govt. of Odisha (Aabada Jogya Anabadi Khata)
12		1391	32	Patita	0.9700	Govt. of Odisha (Aabada Jogya Anabadi Khata)
					<i>Ha.21.93 60 or Ac.54.20</i>	

It is a fact that as per the proceeding of Sub-Committee Meeting of Rehabilitation and Periphery Development Advisory Committee held on 13.10.2008 and on visit of members of Sub-Committee dated 4.10.2008, the site has been selected at village Kosala for construction of R&R Colony on the above land schedule.

Copy of proceeding dated 13.10.2008 is enclosed herewith as **Annexure-A/ 3**.

The site selected at village Kosala has also been approved in the 2nd RPDAC Meeting for Utkal-E Coal Block held on dated 07.2.2011.

Copy of the Minutes of Rehabilitation and Periphery Development Advisory Committee meeting is enclosed herewith at **Annexure- B/3**.

A. Chandra
Collector & District Magistrate
Angul

SM
1/10/11

Accordingly, the lease proposal was initiated and IDCO has submitted alienation proposal to the Tahasildar, Chhendipada on dated 01.6.2009.

5. That, in reply to the averments made in paragraph No.4 & 6 of the Original Application, the Divisional Forest Officer, Angul Division was requested by the Tahasildar, Chhendipada vide letter No. 2660 dated 20.11.2009 for enumeration & valuation of tree growths over the land schedule in question at village Kosala that whether the applied plots are coming under DLC (District Level Committee) report on forest point of view vide letter No.2729 Dtd.28.10.2010

Copy of letter No.2729 dated 28.10.2010 is enclosed herewith as Annexure- C/3

Further a joint field verification was made on dated 15.5.2010 by the Horticulture Department Angul on valuation of fruit bearing tress in Kosala village over the land in question. Also a joint field verification has been conducted on 4.3.2010 for tree enumeration by the joint team as per letter No. 571 dated 2.3.2010 of Tahasildar, Chhendipada.

Copy of joint field verification made on dated 15.5.2010 of Horticulture Official Angul vide his Letter No. 430 dated 17.5.2010 and joint

Abdul
Collector & District Magistrate
Angul

SM
Adw

team held on 04.3.2010 are enclosed herewith as
Annexure- D/3 series.

6. That, in reply to the averments made in Para-7 of the Original Application, it is humbly submitted that, As per the averments made in this Para and as per the kind observation of Hon'ble NGT vide order dated 11.9.2024 in para-6, the Divisional Forest Officer,(T) Angul has submitted that the land in question was not an elephant pathway at the time of sanction of lease.

Copy of the Report of DFO, Angul vide Letter No.8946 dtd.12.11.2024 is enclosed herewith as
Annexure-E/3.

7. That, in reply to the averments made in Para-.8 to 25 of the Original Application, it is submitted herewith that, as per Valuation of tree growth over the land in question, the MD, OSCDC (Orissa State Cashew Development Corporation) has requested to IDCO Authorities to deposit the compensation claim towards cost of 4636 nos. of cashew tress to be removed from Cashew Plantation amounting to Rs.46, 17,125/- vide letter No. 5458 dated 12.8.2010. The MD, Orissa State Cashew Development Corporation has also issued clearance and NOC for relinquishment of land for cashew plantation vide letter No. 5455 dated 12.8.2010.

SM
A.W

Abdul
Collector & District Magistrate
Angul .

Before grant of lease to IDCO, a clearance was taken from the DFO, Angul whether the applied plots for the R&R Colony at Kosala are coming under DLC Report. DFO has reported that the applied plots are not coming under DLC report on forest point of view.

Copy of letter No.7496 dated 09.11.2010 of DFO, Angul is enclosed herewith as **Annexure-F/3**.

After verification of land records for the land in question measuring an area of Ac.54.20 dec. in village Kosala it is found that the Kisam has been re-classified from Chhota Jungle to Puratan Patita vide RP case No. 25244/1971.

The cost of cashew trees amounting to Rs. 46,17,125/- has been deposited by IDCO and lease of non-forest Govt. land measuring an area of Ac.54.20 dec. in village Kosala has been processed for sanction in favour of IDCO on lease basis for the proposed R&R Colony by NALCO.

After relinquishment of the above Govt. land from the Orissa State Cashew Development Corporation Ltd, the lease case record was processed by the then Tahasildar, Chhendipada for sanction of lease in favour of IDCO.

Besides, the cost of existing cashew plantation was enumerated and the Govt. dues were deposited

H. S. Das
Collector & District Magistrate
Angul

SM
Ad V

with OSCDC by IDCO. The Lease Case record has been dealt with as per Orissa Govt. Land Settlement Act, 1962 and Orissa Govt. Land Settlement Rules, 1983.

Taking into consideration of the kizam of the land in Hal Khata which are leasable kizam and the kizam of the land were UJJ (Urnata Jojana Jogya) and Patita at the time of sanction of lease which can be granted lease as per the State Govt. guide lines and Orissa Govt. Land Settlement Act, 1962 and Orissa Govt. Land Settlement Rules, 1983.

The then Tahasildar, Chhendipada taking into consideration of pre-requisites i.e. Leasable kizam of non-forest Govt. land and no objection from the public, the Case record was processed and recommended for sanction of lease in favour of IDCO to his next higher authority i.e. Sub-Collector, Angul for onward transmission to the Collector, Angul .

As per OGLS Act & Rules, the Sub-Collector, Angul after examining the records and considering the matter, he has also recommended the Case record treating the case land as non-forest Govt. land to the Collector, Angul for sanction of lease of Ha.21.9360 or Ac.54.20 Govt. non forest land in favour of IDCO for establishment of R&R Colony.

It is a fact that after thorough verification of the lease proposal submitted by the Tahasildar, Chhendipada and recommended by the Sub-Collector,

Abdool
Collector & District Magistrate
Angul .

Sy
Aew

Angul and taking into consideration of the Govt. in R&DM Department 46814/R&DM dated, 18.11.2010, lease measuring an area of Ac.54.20 dec. non forest Govt. land in village Kosala as per the land schedule given below has been sanctioned in favour of CGM (P&A) IDCO, Bhubaneswar for construction of R&R Colony treating these plots are non-forest Govt. land vide District Office Order No. 1351 dated 03.6.2011. Copy of sanctioned order No. 1351 dated 03.6.2011 is enclosed herewith as **Annexure-G/3**.

Sl.No.	Name of Mouza	Kahata No.	Plot No.	Kisam	Area in Ha.
1	Kosala	1391 (AJA)	19/12187	UJJ	4.8563
2		1391	29	UJJ	1.3500
3		1391	33	UJJ	3.5500
4		1391	35/12188	UJJ	7.3257
5		1391	39	UJJ	2.5000
6		1391	23	Patita	0.0810
7		1391	24	Patita	0.1400
8		1391	25	Patita	0.2430
9		1391	26	Patita	0.5450
10		1391	27	Patita	0.2750
11		1391	28	Patita	0.1000
12		1391	32	Patita	0.9700
					<i>Ha.21.9360 or Ac.54.20</i>

From the above sanction order, it reveals that Rs.15,000/- has already been paid by IDCO towards cost of 35 No's of Mango trees and Rs. 46,17,125/- has been paid to Orissa State Cashew Development Corporation, Ltd. Bhubaneswar towards cost of 3646 nos. of Cashew trees which were existing over the land

Abdal
Collector & District Magistrate
Angul

SM
Act V

in question. The land in question was utilized as Cashew Plantation and the Managing Director, Orissa State Cashew Development Corporation, Bhubaneswar (OSCDC) after receiving the cost of cashew tress, left the land and after that the land has been sanctioned in favour of IDCO. As such, the land in question was not Jungle, rather cashew plantation.

After sanction of lease, the land in question measuring an area of *Ha.21.9360 or Ac.54.20* has been handed over to the IDCO and User agency i.e. M/S NALCO for the purpose.

The petitioners have alleged before the Hon'ble NGT that the land in question attracts Forest Conservation Act, 1980 and without obtaining forest clearance under F.C Act, 1980, and the land has been handed over to IDCO for the purpose. Further the petitioners have alleged that the area pertaining to Hal Plot No.19,29,33,35,39,23,24,25,26,27,28,37 corresponds to Sabik Plot No. 6,9,10,12,76 under Sabik Khata No.1 of village Kosala which was Chhota Jungle Kisam land.

Further the petitioners have alleged that the case land has been changed from Jungle kisam to Puaratan Patita by virtue of a case bearing No. 612 of 1984 which violates the Forest Coservation Act, 1980.

SM
Adw

Abdullah
Collector & District Magistrate
Angul.

Hence, the Forest clearance is wanting before use of such land by the User agency.

In this connection, it may be stated here that on verification of Khata No.1 of village Kosala it reveals that Plot No. 6,9,10,12,& 76 were Chhota Jungle as per Sabik Record and the above plots have been changed to Puratan Patita vide RP Case No. 25244/1971 by the then Tahasildar, Chhendipada which is much prior to Forest Conservation Act,1980 came into force. The status of the proposed plots as on 25.10.1980 was Puratan Patita and the mutation proceeding Vide Mutation Case No.612 of 1984 is initiated only to implement the order passed in R.P No.25244 of 1971.

That, the allegations made by the petitioners that, the order of granting lease to the individuals were cancelled by the Sub-Collector-cum-appellate Authority by stating that, by the time Forest Conservation Act, 1980 came into force on 25.10.1980, the land continued as forest land and hence could not be put to non-forest use without approval of Central Government is not true because during the appeal proceeding against the lease cases the then Sub-Collector failed to appreciate the fact that, the suit land was changed to Puratan Patita Kisam land in the year,1971 in R.P Case No.25244/1971 which is much before the commencement of Forest Conservation Act,

Abdullah
Collector & District Magistrate
Angul

SM
AOL

1980 and continued to stand in that same classifications.

Copy of ROR bearing Khatiyani No. 01 of village Kosala is enclosed herewith as **Annexure- H/3** .

The Govt. in R&DM Department G.O. No. 46814/R&DM dated, 18.11.2010 has clarified the procedure for diversion of forest land for non-forest use should be followed in respect of lands recorded in non-forest Kisam with a note of Sabik Kisam Jungle in the record of Rights finally published after 25.10.1980 i.e the date on which the Forest(Conservation) Act, 1980 came into force.

Copy of Letter No. 46814/R&DM dated, 18.11.2010 is enclosed herewith as **Annexure- I/3** .

From the Sabik ROR Khata No.1 of village Kosala, it is revealed that the Kisam of all Plots of the said khata have been changed to "Puratan Patita" during the year 1971 as per RP Case No. 25244 of 1971 and there is no note of Sabik Kisam found in the remark note of ROR. As such, as on 25.10.1980, the Kisam of the proposed plots were Puratan Patita.

8. In view of above and as per the above Govt. G.O. No. 46814/R&DM dated, 18.11.2010, no forest

A. B. Chelak
Collector & District Magistrate
Angut .

*Sy
Nov*

diversion proposal is required as it was non-forest Kismat land since the year 1971. From the above narrated fact, it is revealed that the Land in question which has been sanctioned in favour of IDCO was not forest Kismat of land and no forest diversion proposal is required under Forest Conservation Act, 1980 for the purpose.

9. That, the deponent craves the leave of the Hon'ble Court to file fresh affidavit, if required in the interest of the lies.

10. That, the facts stated above are true to the best of my knowledge and belief and based on the official records.

Identified by



Advocate



DEPONENT

Collector & District Magistrate
Anqul

CERTIFICATE

Certified that cartridge papers are not available.

Cuttack

Date: 18. 1 .2025.



ADVOCATE

VERIFICATION

I, Md.Abdaal Akhtar, aged about 32 years, Son of M. Akhtar, at present serving as the Collector & District Magistrate, Angul, At/P.O/Dist.-Angul do hereby verify and state that the facts stated above in the affidavit are all based on official records and I signed on this verification being present in the office of my Advocate at Cuttack, on this the day of January, 2025.

SM
Advocate

VERIFICANT
Collector & District Magistrate
Angul





Affidavit No. 515 dt. 17.01.2025

I Sri. Md. Abdaal Akhtar

aged 32 year, S/o M. Akhtar

P.S. Angul Sub-Division Angul

Dist. Angul who is at present working as Collector, Angul
 identified by SFI

~~Advocate~~ appear before me this day i.e. 17.01.2025 at 05.00 A.M/P.M

Stated on Solemn affirmation has the Contents of this affidavit are true to his knowledge as best.

dp
17/01/2025
 EXECUTIVE MAGISTRATE
 ANGUL

PROCEEDING OF THE SUB-COMMITTEE MEETING OF KP DAC
HELD ON 13.10.08, AT AUCCB64 CONFERENCE HALL FOR
DIFFERENT MINING & INDUSTRIAL PROJECT OF ANGUL
DISTRICT.

3
14
Annexure-
4/3

Sri Girish S. N, IAS, Collector and Chairman of the Sub-Committee presided over the meeting. The list of participants is given at Annexure 'A'.

At the outset Collector, Angul welcomed all the participants and asked the LAO, Angul to start discussion on the pending issues of R&R matters & proposed common R&R plan for Angul District.

No.-(1) Approval of R&R sites:-

The members of the Sub-Committee have visited the following R&R sites on 4.10.08.

(I) NISHA

It was proposed that the displaced families of vill-Raijharan affected by JSPL(Mining), MIEL(Mining) & UCL(Mining) would be rehabilitated in vill-Nisha. On 4th Oct,08 the villagers of Nisha have objected before the members of the Sub-Committee that their agricultural land & other communal land have been acquired by different projects leaving their village Basti. Besides MIEL is proposing to construct an Ash Pond in their village. Hence, it won't be possible to live in their village.

Sj. Nagendra Pradhan, MLA, Athmallik, asked to prepare a village map & a village profile indicating the total land available, area under acquisition, position of Ash Pond, total no. of families, families in the displaced list & the no. of left out families in respect of vill-Nisha. Sj. R.K Singh, MLA, Angul opined that the grievances of the host community should be redressed first. Sj. Dharmendra Pradhan, MP, Deogarh proposed that the host villagers should be adopted by participating companies. Collector emphasized that improvement of existing habitat of the host community can be taken up by all the participating companies proportionately. MIEL should re-align its ash pond to a safe distance from the village community.

The villagers of Raijharan unanimously requested the Hon'ble members of the Sub-Committee on 04.10.08 to reserve the selected R & R site at Village-Nisha exclusively for their rehabilitation since no suitable stretch of alternative land is available in the nearby locality. Hence, it was decided that the proposed R & R site at Nisha should be kept reserved for them.

Tahasildar chhendi

62

It came up during discussion that the people of Tangarasahi are demanding to resettle them elsewhere. It was agreed upon that the people of Tangarasahi select an alternative R & R site and give their written willingness to resettle there, then it can be considered for approval. The L.A.O. Angul & the UCL authorities are requested to find out alternative site. The Sub Committee has no objection to people of Tangarasahi choosing an exclusive R & R site, separate from other families of R & R. (5)

During the course of discussion it further came up that MIEL has directly purchased Ac. 234.00 of private land in contravention of existing laws. Collector instructed the ADM to issue show cause notice to M.I.E.L. After receipt of written reply from MIEL the matter shall be re-examined to protect the R&R benefit of the land losers and whether the provisions of OIR Act has been adhered to by the company in direct purchase.

(II) Kosala:-

On 4th Oct, 2008 the members of the Sub-Committee have also visited the proposed R&R site at Kosala for which written consent of villagers of Nandichhod was received who are going to be displaced by NALCO's Mining Project. The site was selected as an ideal site by the Sub-Committee.

Villagers of Nandichhod also demanded that their left out patch of Ac.70.00 approximately in vill-Kundajhari Jungle should also be acquired first. Besides, their village road should be renovated by NALCO.

(III) Fuljhari:-

The villagers of Jhintipal & Gopinathpur Jungle have given their consent earlier to settle at Fuljhari who are going to be displaced by Tata Sping Ltd. On 4th Oct, 2008 at the time of field visit of the Sub-Committee the above villagers were present & expressed their willingness. The Sub-Committee members also approved the R&R site.

General:-

The LAO was asked to obtain written clearance from the CMPDI regarding the above sites coming under non-coal bearing areas.


Tahasildar
Chhendipada

In the 2nd RPDAC held on 15/05/08 this matter came up for discussion which was proposed by JSPL, MIEL, UCL, KCM, NALCO, TSIL and Mahanadi Aban. It was deferred to next RPDAC. On 27th Sep. 08 in the Sub-Committee meeting it came up for discussion again. Then it was decided to invite PSUs like MCL, NALCO & NTPC for wider participation and uniform applicability. Accordingly, representatives of NALCO, MCL & NTPC have participated along with RO, MCL & Spl LAOs of NALCO & MCL and Spl. LAO, NTPC

Collector apprised that various components of Orissa R&R Policy-2006 have been indexed with effect from 01.04.08. This should be taken as the common minimum yardstick. All the Hon'ble members of the Sub-Committee and the representatives of all participating companies present unanimously agreed to it. It was felt necessary that the financial limits prescribed in the policy for various components need to be enhanced for better & effective implementation of the Orissa R&R policy in Angul District.

After detailed discussion on each of the items the following unanimous decisions were taken for implementing a common R&R plan for industries & Mining projects of Angul District.

(1) Assistance for Self-relocation (8.I(e), 8.II.(e), 8.III(a), 8.IV(a))

Each of the displaced family who opts for self relocation else where other than the resettlement habitat shall be given one time cash grant in lieu of Ac.0.10 of homestead land to the tune of sum equal to twice the rate of acquisition of homestead land of the project for Ac.0.10 of land.

(2) House Building Assistance (8.I(f), 8.II(f), 8.III(b), 8.IV(b))

Inside the approved site of the R&R colony, the project authority shall construct houses as per approved plan. The house shall be built with a minimum of 450 Sq. ft. plinth area, each house shall be fitted with electrical fittings & the electricity connection charges shall be borne by project authorities, water supply & sewerage system to be provided, each house shall be constructed by project authorities themselves under direct supervision of the beneficiary. Rainwater harvesting structures should be constructed.

Displaced families opting for self-relocation elsewhere outside R&R colony shall be given HBA to the tune of a sum equal to the rate to be arrived at for 450 Sq. ft plinth area on standard P.W.D schedule of rate prevailing at the time of disbursement.

17

(3) Transportation (Shifting) Allowance (10(c))

Enhanced to Rs.5,000/-

(4) Maintenance Allowance (Para-10 (a))

Enhanced to Rs.5,000/- per month for one year from the date of actual vacation.

(5) Cow shed

There shall be no provision of temporary shed as given in para -10(b) of Orissa R&R policy-2006. Instead, one time cash grant of Rs.25,000/- for construction of cow shed is unanimously accepted. Payable to each Displaced Family.

(6) Additional Incentive for early shifting to the new R&R colony

A sum of ~~B~~ 25,000/- shall be disbursed to each of the displaced families on shifting their family to the new R&R house within one month of allotment of the house.

(7) Kitchen Garden Grant

After shifting to the new R&R colony one time cash grant of Rs 3,000/- shall be given to each displaced family.

(8) One time financial assistance in lieu of employment for Industries & Mining Projects of Angul District.

It was decided to call for information on project wise job profile from all the companies. After vivid discussions it was commonly agreed upon that the present package offered by NALCO to its land losers is the most progressive one. It should be circulated among all the members for taking a decision in the next Sub-Committee meeting. Copy of the NALCO package is enclosed herewith (Annexure-II).

No-4 Others Matters

(I) Villagers petition of Badkerajang & Badkerajang Jungle.

The grievance petition of villagers covers passing of award, land compensation & left out patch of Banaradihasahi. It was decided after discussion that the villagers will be given last opportunity for preparation of yadat through village notice fixing 18.10.08 to 28.10.08 in LAOs Office after which award shall be passed on merit. The rate of L.A compensation shall be as per the decision


Tahasildar
Chhendipada

taken in the sub-committee meeting held on 07.06.08. The left out patch of Banaradihasahi shall be acquired through L.A process.

(2) Collector directed the L.A.O to take immediate steps for construction of RPDAC of the balance project & like UCL(Mining), TATA Sponge Iron Ltd(Mining), Bhushan(Mining), NALCO(Mining), MIEL(Industry), MIEL(Power), Jindal Thermal India (Power), Mahanadi Aban(Power), ESSAR Projects (Power) so that their R&R matters shall be cleared up.

(3) Projects for which 4(1) has been notified after 15.05.06 i.e. after the date of publication of Orissa R&R Policy-2006 in the Gazette shall take up Socio-Economic survey in the UNDP/ R&R prescribed format, if not done earlier through and independent Govt. approved agency. Even if the projects who have done their Socio – Economic Survey earlier in the old format shall again do it in the UNDP / R& R format.

(4) All companies should furnish all R&R information in the official Website of Govt. through NIC, Angul.

(5) The Director R&R & the UNDP to be requested to organize a one day work shop at Angul to update the knowledge of Sub-Committee members, officials working in the field of R&R and all companies.

The meeting ended with vote of thanks presented by Sri B. Bilhore, O.A.S (I), ADM, Angul.

Encl:- Annexure- I &II


Collector, Angul.


**Tahasildar
Chhendipada**

PROCEEDING OF 2nd RPDAC MEETING FOR THE UTKAL- E-COAL BLOCK OF M/S NALCO HELD ON 07.02.2011 IN THE DRDA CONFERENCE HALL, ANGUL

Members present :- As per Annexure - I

The meeting was presided over by Sri P.K. Mohapatra, IAS, R.D.C (N.D) Sambalpur-cum Chairman, RPDAC.

At the out set the Collector and the Dist. Magistrate, Angul welcomed all the members and invitees present in the meeting and initiated the discussion on each item of Agenda.

1. Confirmation of the proceeding of last RPDAC meeting :-

Since no objection /protest has been raised by M/S NALCO on the decision of the last RPDAC meeting, the proceeding is confirmed.

2. Approval of Sub - Committee Report on fixation of Higher Compensation:-

The table below indicates the approved rate of market value of each kism of land of each village. In addition, solatium @ 30% and additional compensation @ 12% per annum is admissible.

Kisam of land	Name of village Kosala	Name of village Gopinathpur Jungle	Name of village Kundajharl Jungle	Name of village Nandichhod	Name of village Korada
01	02	03	04	05	06
Area	7.73	22.64	55.26	316.91	141.197
S.A.J.S-I	-	1,13,312/-	-	5,74,840/-	-
S.A.J.S-II	-	1,13,312/-	-	5,05,859/-	-
S.A.J.S-III	-	1,10,800/-	-	5,05,859/-	-
TAILA	11,00,000/-	4,85,624/-	5,26,110/-	5,26,093/-	-
TAILA-I	-	-	-	-	4,21,428/-
TAILA-II	-	-	-	-	2,50,000/-
PATITA	7,50,000/-	4,49,202/-	5,26,110/-	5,26,093/-	-
GHARBARI	16,02,561/-	-	-	5,86,796	5,00,000/-
BAGAYAT-I	-	-	90,000/-	-	-
BAGAYAT-II	12,00,000/-	-	-	2,30,000/-	-
HARFASAL	-	-	-	-	4,20,000/-
SARAD-I	-	-	-	-	1,98,000/-
SARAD-II	-	-	-	-	1,98,000/-
SARAD-III	-	-	-	-	2,50,000/-

Out of above five villages the market value of village Kosala was confirmed without any modification. But as per decision in the last R.P.D.A.C meeting, the Sub-Committee examined the market value of other four villages Nandichhode alias

Chhendipada

Gopibalhavpur, Gopinathpur jungle, Kundajhari jungle and Korada and reviewed the result of negotiation between company proponents and villagers with regard to higher compensation.

20

The Sub-Committee suggested a negotiable common flat rate of Rs 11 lakh per acre for each Kisam of land in each village vide their proceeding dtd. 22.11.2010 for approval by the RPDAC.

The RPDAC approved such proposal of the Sub-Committee at flat rate of Rs.11 lakh for each Kisam of land of above four villages. The differential amount over the market value plus solatium and addtl. compensation shall be paid in the shape of exgratia.

3. Rehabilitation and Resettlement issues :-

The R & R site for the 405 displaced families of village Nandichhode alias Gopibalhavpur and 12 families of Gopinathpur jungle has been selected at village Kosala. This site has also been approved in the last RPDAC basing on the report of Sub-Committee and consent of displaced families. The sub-Committee in their proceeding dtd. 22.11.2010 has submitted proposal to provide pillar structure house with 520 sqr feet plinth area and separate cow shed for each family in the R & R Colony.

The above proposal of the Sub-Committee is approved. Accordingly the Project Authorities should plan out to construct ideal R & R Colony for the displaced families with all infrastructure amenities.

4. Job Rehabilitation :-

Hon'ble M.P Sambalpur emphasized that Job -rehabilitation is a major rehabilitation for the displaced families of the project area. Unless the project authorities provide job to the eligible displaced family members as per R & R Policy,2006, non-cooperation of such displaced families causing hindrance in coming up of the project can not be ruled out.

The Hon'ble Chairman expressed that the displaced families of this mining project are coming under category 1.As per provision of R & R policy 2006, the eligible displaced families should be provided rehabilitation benefits. In consonance to II(B) para(2) of R.R. policy,2006, the authorities of mining project should notify their employment capacity sufficiently in advance.

5. Miscellaneous T.D.S:-

The project affected people are demanding the T.D.S on non-agricultural land should be borne by the project authorities.


[Handwritten Signature]


Tahasildar
Chhendipada

3

The Chairman expressed that it is mandatory to pay TDS from the Compensation amount of non-agricultural land. The project Authorities may facilitate to get back the TDS amount of affected people in due course.

The meeting ended with vote of thanks to the Chair person.


Revenue Divisional Commissioner
(ND) Sambalpur-Cum-Chairman
RPDAC



Collector, Angul



Tahasildar
Chhendipada

MEMBERS PRESENT IN THE RPDAC MEETING HELD ON 07.02.2011 AT
DRDA CONFERENCE HALL, ANGUL
NALCO / TALCHER

- 1) Amarnath Pradhan, Hon'ble M.P., Sambalpur
- 2) Khageswar Behera, Hon'ble M.L.A., Chhendipada
- 3) Santosh Kumar Naik, President, Zilla Parishada, Angul
- 4) Sudarshan Parida, Sub-Collector, Angul
- 5) Rajendra Kumar Singh, S.D.P.O., Angul
- 6) Nirmal Chandra Mishra, Sub-Collector, Talcher
- 7) S. Pradhan, Tahasildar, Chhendipada
- 8) Nilamadhab Bhoi, Tahasildar, Banarpal
- 9) Dr. Jasmine Patnaik, L.O., IDCO
- 10) Ganeswar Nayak, Dist. Employment Officer,
- 11) Pradip Ranjan Choudhury, E.D. (S & P).
- 12) Soumya P. Pattnaik, G.M. (UECB)
- 13) Ashok Kumar Sahu, G.M. (HRA)
- 14) Suresh Thaurani, M.D. Tata Sponge
- 15) Ujjwal Chaterjee COO, Tata Sponge
- 16) Sanjeev Tripathy, Manager (CP), Tata Sponge.
- 17) Ranjita Naik, Chairman, Banarpal
- 18) Joginath Sahu, Chairman, Chhendipada Block
- 19) Birabar Pradhan
- 20) S. K. Sharma
- 21) Pankaj Lochan Pradhan
- 22) Satrughana Pradhan
- 23) Paramananda Garnaik
- 24) Naba Kishore Pradhan
- 25) Ghanashyam Naik


**Tahasildar
Chhendipada**

TAHASIL OFFICE: CHHENDIPADA.

No. 2729/Dt. 28-10-10

To

The Divisional Forest Officer,
Angul Division, Angul.

Sub: - Submission of D.L.C. report

Ref: This Office Letter No.2660 dt.20.11.09.

Sir,

In inviting a reference to the subject cited above, I am to inform you that the C.G.M. (P&A), IDCO, Bhubaneswar has applied for lease of following Govt. land in village-Kosala for Rehabilitation Colony by M/S NALCO Ltd. You were requested vide this office letter under reference to intimate this office whether the applied plots are coming under D.L.C which is yet to be received. You are once again requested to take steps on the matter for which this office will enable to processing the lease case. The land schedule with Hal and Sabik is given below

LAND SCHEDULE

Village	Sabik Khata No.	Sabik Plot No.	Kisam	Area (in acre)	Hal Khata No.	Hal Plot No.	Kisam	Area
Kosala	1	6	Puratan Patita	40.00	1389 (Rakhit)	19	Bagayat	24.3000
		9	-do-	50.48				
		6	-do-	40.00		29	Bagayat	1.3500
		10	-do-	32.09		33	Bagayat	3.5500
		10	-do-	32.09		35	Bagayat	11.1550
		76	-do-	130.78				
		12	-do-	11.48		39	Bagayat	2.5000
		6	-do-	40.00	1391 AJA	23	Patita	0.0810
		6	-do-	40.00		24	Patita	0.1400
		10	-do-	32.09				
		6	-do-	40.00		25	Patita	0.2430
		10	-do-	32.09				
		6	-do-	40.00		26	Patita	0.5450
		6	-do-	40.00		27	Patita	0.2750
		6	-do-	40.00		28	Patita	0.1000
		10	-do-	321.09		32	Patita	0.9700
		12	-do-	11.48				

Yours faithfully,

[Signature]
Tahasildar, Chhendipada.

Memo No. _____ (2)/Dt. _____
Copy submitted to the Collector, Angul/Sub-Collector, Angul for favour of kind information and necessary action.

[Signature]
Tahasildar, Chhendipada.

Memo No. _____ /Dt. _____
Copy forwarded to the C.G.M. (P&A), IDCO, Bhubaneswar for favour of information and necessary action.

[Signature]
Tahasildar, Chhendipada.

[Signature]
Tahasildar
Chhendipada

OFFICE OF THE HORTICULTURIST;
ANGUL

No. 430 / DT. 17.5.10

To

The Tahasildar,
Chhendipada.

Sub: Enumeration and valuation
of Fruit bearing trees in
Kosaka Village under Cashew
Development Corporation field.

Ref: Joint Verification Report
dated, 15.5.10.

Sir,

With reference to your
above cited report, I am to
enclose herewith a detailed
Valuation Report of fruit bearing
|| trees (Only Mango) at Kosaka
village under the possession of
Cashew Development Corporation
field for your information and
necessary action.

Yours faithfully,


Tahasildar
Chhendipada

HORTICULTURIST
ANGUL

22/1
17/5/10

Village - Kosala
Block - Chhendipada
 Tahasil

PROFORMA

Sl No.	Name of the Fruit bearing trees	Khata No.	Plot No.	No. of Trees existing	Age	Whether Commercial/ Non-Commercial	Value per plant as per Govt. approved rate	Remarks
1	2	3	4	5	6	7	8	9
1	MANGO	1389	19 CP)	26 Nos.	21 Years Onwards	Non-Commercial	Rs. 4000/-	Per plant.
2	do -	1389	29	2 Nos.	15-20 yrs.	-do -	Rs. 1500/-	-do -
3	do -	1389	29	1 No.	21 Yr. Onwards	-do -	Rs. 4000/-	-do -
4	do -	1389	35 CP)	4 Nos.	15-20 Yrs.	-do -	Rs. 1500/-	-do -
5	do -	1389	35 CP)	2 Nos.	21 Years On-Wards	-do -	Rs. 4000/-	-do -

TOTAL TREES 35 Nos.

HORTICULTURIST
 ANGUL

CPD
 12/5 17.5.



Tahasildar
 Chhendipada

Joint verification plant census report
of Chakundapala Cashew plantation.

1. Date of Joint verification :- 4/3/2010
2. Name of the village :- Kosala.
3. Members present during time of demarcation.
(Name & designation given below)

Sri Rabinarayan Senapati : Revenue Inspector,
Brambambil circle
Chhendipada Tahasil.

Sri Hare Krishna Mohanty : Revenue Inspector
O.S.D.C. Uto. Bhubaneshr.

Sri N.C. Behera : Deputy Manager
NALCO Anugul.

Sri P.B. Dehury : - do -

Sri Kedar Nath Nayak : L.I., I.D.C.
Anugul.

Sri Hare Krishna Nayak : Plantation -
Supervisor O.S.E.D.C.
Kosala circle

Ref: Letter no. 571 dt. 2.3.2010 of
Tahasildar, Chhendipada.

ଉତ୍ତର ବିବରଣୀ

ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ଉପାଦାନକୁ ମୌଜା: କୋଶଳାରେ
ଶୁଭକ୍ଷ୍ମ ବିଭାଗ, କାର୍ଯ୍ୟ ଉପାଦାନ ବିଭାଗ, ଶିଳ୍ପ ଉପାଦାନ ବିଭାଗ
ଓ ଜାତୀୟ ଆନୁକୃତ୍ୟ ବିଭାଗର ଅଧିକାରୀଙ୍କ ଉପସ୍ଥିତିରେ
ଅର୍ଥାତ୍ 4/3/2010 ଦିନ କାର୍ଯ୍ୟ ଉପାଦାନକୁ କରାଗଲା.



Tahasildar
Chhendipada

କାନ୍ଥ ବନ୍ଧୁ ଥିବାର ବେଶାଗନ୍ତ । ଉକ୍ତ ଉପାଦାନକୁ ମୂଲ୍ୟାଙ୍କନ କରାଯାଇ କିମ୍ବଦନ୍ତୀ ଭାବରେ ଉପାଦାନର କର୍ତ୍ତୃତ୍ୱକୁ ଉପାଦାନ ୨୦୦୪ ମସିହାରେ ୮୨୦.୦୦ ଓ ୨୦୦୬ ମସିହାରେ ୮୩୦.୦୦ ୮୩୨ କାଗାରେ କାନ୍ଥ ବାଣୁ ଗୋପଣ କରାଯାଇଥିବାର ଦେଖାଗଲା । ଧୁଳି ମଧ୍ୟରେ ୨୦୦୪ ମସିହାରେ ଥିବା କାନ୍ଥ ବନ୍ଧୁ ମୂଲ୍ୟାଙ୍କନ ୧୯୩୨ ଓ ୨୦୦୬ ମସିହାରେ ଥିବା କାନ୍ଥ ବନ୍ଧୁ ମୂଲ୍ୟାଙ୍କନ ୩୨୨୩ ଟିଆରୁ ସର୍ବମୋଟ ୪୮୫୫ ଟି ବନ୍ଧୁ ରୁହେଇଛି ।

୧ ଉକ୍ତ କାନ୍ଥ ଉପାଦାନରେ ଜାଣିଲୁ ଆଲୁମିନିୟମ କିମ୍ବଦନ୍ତୀ ପୁନର୍ବାର ଧରାଧାର କରିବା ଶୁଭକର୍ମୀର କର୍ତ୍ତୃକା ପାଖୁ ନାହିଁଥିବା କାଗାରେ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ ପ୍ରଦତ୍ତ କରାଗଲା ।

୨ ଉପାଦାନକୁ କିମ୍ବଦନ୍ତୀ ଜାଣିଲୁ ଆଲୁମିନିୟମ କିମ୍ବଦନ୍ତୀ ପୁନର୍ବାର ଧରାଧାରରେ ନାହିଁଥିବା ଉପାଦାନ କିମ୍ବଦନ୍ତୀ କିମ୍ବଦନ୍ତୀ ପରିମାଣ

କୋଗାରେ ନାମ	ଖାଣା ନଂ	ପୂର୍ଣ୍ଣ ନଂ	କିମ୍ବଦନ୍ତୀ	ମୋଟ କାନ୍ଥର ମୂଲ୍ୟ (ଟଙ୍କାରେ)	ପୁନର୍ବାର ଧରାଧାର ଶୁଭକର୍ମୀର କର୍ତ୍ତୃକା ପାଖୁ ନାହିଁଥିବା ମୂଲ୍ୟାଙ୍କନ	ମୂଲ୍ୟାଙ୍କନ
୧	୨	୩	୪	୫	୬	୭
କୋଗା	1389	19	କାନ୍ଥକାମୁଚ	24.3000	4.8563	

ଉପାଦାନର ଅନ୍ୟ କାନ୍ଥକୋଟି ଉପାଦାନକୁ ପୂର୍ଣ୍ଣ ମାତ୍ରରେ ମୋଟ କାନ୍ଥର ମୂଲ୍ୟ ୨୧.୨୩୬୦ ବା ୮ ୫୪.୨୦ ଟଙ୍କାରେ ଅର୍ଥାତ୍, ଉକ୍ତ ଉପାଦାନକୁ କାଗାରେ ୮୩୩ କିଟା ନକଲ୍ (I.P.C.O କିମ୍ବଦନ୍ତୀ) ପ୍ରଦତ୍ତ କରାଗଲା । ପ୍ରକାଶ ପାଖୁ ଉପାଦାନକୁ ପ୍ରଦତ୍ତ ୮୩୩ କିଟା ନକଲ୍ ଟିଏ ପ୍ରଦତ୍ତ କରାଗଲା ।

Tahasildar
Chhendipada

R-9 10/10

11/03/10
R:1
osce 40

200 R/G.
No. 1. 10/10/10
27. MAR 10
N 27/10.

(P.B. Debn)
Dy. Insp. (H)
MCO

K. Venu
L. D. Singh
1000, Aigal.

H. K. Singh
11/3/10

Joint verification plant census report of Chankundapala Cashew Plantation.

1. Date of joint verification:- 04/03/2010
2. Name of the village :- Kosala
3. Members present during time of demarcation (Name and designation given below)

Sri Rabinarayan Senapati: Revenue Inspector of Brahmanbil circle ,
Chhendipada Tahasil.

Sri Harekrushna Mohanty: Revenue Inspector O.S.C.D.C
Ltd.Bhubaneswar.

Sri N.C Behera : Deputy Manager, NALCO, Angul.

Sri P.B Dehury: Deputy Manager, NALCO, Angul.

Sri Kedar Natha Nayak: L.I, IDCO, Angul.

Sri Hare Krushna Nayak:- Plantation Supervisor, O.S.C.D.C, Kosala
unit

Ref: Letter No.571 dt.02.03.2010 of Tahasildar, Chhendipada.

ENQUIRY REPORT

The above cashew Plantation of Mouza Kosala has been inspected in the presence of Officials of the Revenue, Cashew Development Corporation, Industrial Development Corporation and National Aluminum Company on Dt. 04.03.2010 and there were cashew trees. The above cashew plantation was handed over to Cashew Development Corporation by Soil Conservation. It was seen that Cashew trees were planted over 20 acres of land in 2005 and 38 acres of land in the year 2007. There were 1632 numbers of Cashew

**Tahasildar
Chhendipada**

trees were found in the year 2005, and 3223 numbers of cashew trees found in the year 2007 making altogether 4855 Numbers of cashew trees.

The construction of R&R colony work was suggested by National Aluminium Company over the following land schedule of Cashew Plantation area plot.

Name of the Mouza	Khata No.	Plot No.	Kisam	Total Cashew plantation land(in Hactor)	Land suggested for rehabilitation & resettlement Colony	Remarks
1	2	3	4	5	6	7
Kosala	1389	19	Kaju Bagayat	24.3000	4.8563	

After that rest 12 plots covering an area of Ha. 21.9360 hectares or Ac. 54.20 acre. The copy of that land schedule provided by IDCO is enclosed herewith. The land schedule and land plan is enclosed here with.

Sd/-4.3.2010 Sd/-4.3.2010

Sd/-

R.I. Brahmanbil

RI OSCDC

Deputy Manager, NALCO

Sd/-

Sd/-

Deputy Manager(H) NALCO

LI, IDCO, Angul

Sd/- 4.3.2010

Plantation Supervisor, O.S.C.D.C, Kosala unit



**Tahasildar
Chhendipada**



33

30

Annexure-E

13

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL
At/Po/PS/Dist-Angul PIN-759122 Email I.D- dfoangul@gmail.com
No. 8946 /4F-MISC/Dated 12-11-2024

To: Shri Pratap Pritimaya, OAS (SAG)
Additional District Magistrate, Angul

Sub:- Submission of Compliance report in OA NO.187 of 2024 filed by Shri Dillip Kumar Pradhan & others before the Hon'ble National Green Tribunal, Kolkata Bench.

Ref:- Your Office Letter No. 5019/Judl./File No. : XVII-46/24 Dt.: 07.11.2024

Sir,

With reference to your letter No. cited under reference on the captioned subject and in compliance to Para No. 6, the report regarding the status of the land identified as an elephant pathway is furnished below.

That, previously this pathway was frequently used by elephants traveling from Jaltap RF to Koshala Research Station. From there, they would cross the road to reach Koshala Reserve Forest and proceed via Chakundapal DPF towards Chhendipada or Raijharan. Due to this regular movement pattern, an "Elephant Crossing Zone" signboard was erected at the road crossing.

However, recent observations indicate significant changes in elephant movement patterns and behavior. Presently, elephants only infrequently travel to the Koshala section. When they do move from Jaltap RF to Koshala Research Station, they often avoid crossing the busy road and instead return to Brahmanibil before proceeding to the Santarabandh area. Over the past few years, elephant movement in this pathway has not been significant, and it is no longer used as a major corridor for migration between these regions.

This is for your information and necessary action.

Yours Faithfully,



Divisional Forest Officer
Angul Division


Tahasildar
Chhendipada

20/8/24
13.11.24



Thell

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION.

No. 7496 / Dated. 9.11.10.

To

The Tahasildar, Chhendipada.

Sub:- Submission of DLC report.

Ref:- Your Letter No.2729 dt.28.10.2010
& No.2742 dt.29.10.2010.

Sir,

With reference to your above cited letters on the subject, it is to inform you that the plot No.261 under Khata No.1 of village Nandichhod @ Gopibalavpur is included the DLC report. But the other plots mentioned in village Kosala & Nandichhor @ Gopibalavpur are not included in D.L.C. report.

Yours faithfully,


Divisional Forest Officer
Angul Division.

Memo No. _____ / Dated. _____.

Copy forwarded to the Addl. District Magistrate, Angul for information and necessary action with reference to his letter No.2218 dt.30.10.2010.

Divisional Forest Officer,
Angul Division.

Memo No. _____ / Dated. _____.

Copy forwarded to C.G.M (P&A) IDCO, Bhuaneswar for information with reference to the memo No.2731 dt.28.10.2010 & 2744 dt.29.10.2010 of Tahsaildar, Chhendipada to his address.

Divisional Forest Officer,
Angul Division.


Tahasildar
Chhendipada

DISTRICT OFFICE: ANGUL.

ORDER NO. 1351 /Rev. Dt. 03.6.2011.

In exercise of the powers conferred in G.O. No.28677/R. dt.27.08.81 of the Government in Revenue Department, sanction of lease of Government land to the extent of **Hc.21.9360 or Ac.54.20** as per schedule stated below in Village- **Kosala** under Chhendipada Tahasil is accorded in favour of the Chief General Manager (P&A), IDCO, Bhubaneswar for Rehabilitation & Resettlement Colony for the P.D.Fs. of Village Nandichhod Oraf Gopiballavpur by M/S NALCO Ltd. (Mining Project) subject to the terms conditions and payment of premium, ground rent and cess as mentioned below in addition to the terms and conditions prescribed in the lease deed issued in Revenue Department letter No.49639/R dt.09.09.81.

1. The lessee shall have only the surface right over the land.
2. The demised land will be utilized for the purpose for which it is alienated and not diverted/transferred in favour of any individual or others for any purpose other than which it is alienated.
3. The land or any portion thereof shall revert to Government in Revenue Department free from all encumbrances and without payment of any cost there of in case the same is not utilized for the purpose for which it is alienated.
4. The lessee shall get the lease deed executed and registered at its own cost within six months from the date of this order failing which the sanction order will cease to operate.
5. The lessee shall mark the boundaries of the demised land and the keep the same free from encroachments.
6. The **Premium** of the demised land for an amount of **Rs.1,08,40,000/-** (Rupees One Crore Eight Lakh Forty thousand only) @ Rs.2,00,000/- per acre as prescribed in the Industrial Policy Resolution 2007 of Government issued in the Industries Department Resolution No.26115/I dt.03.12.2001, No-17462/I Dt.18.09.2003 and No-2020/I dt.28.1.2003 Revenue Department circular letter No. GE (GL)-S-52/03-38528/R. dt.5.8.03 will be actually paid by the Industries Department in the succeeding financial year i.e. 2006-2007 from the loan sanctioned by that Department in favour of the lessee for the purpose. After making necessary provision in their budget the Industries Department will sanction the loan in favour of the lessee. The amount of loan, so sanctioned will be credited by the Industries Department to the "Receipt Head" of the Revenue Department by transfer credit without making payment of the same through the lessee in cash.
7. The **Annual Ground Rent** for an amount of **Rs.13,11,640/-** (Rupees Thirteen Lakh Eleven thousand six hundred forty only) @ 1% of the area rate Rs.24,20,000/- (Rupees Twenty-four lakh twenty thousand only) per acre as per market value and **Cess** of **Rs.9,83,730/-** (Rupees Nine Lakh Eighty-three thousand seven hundred thirty only) @ 75% of the ground rent as provided in the Industrial policy of Govt. issued by Industries Department and the Government of Revenue Department stated above will be paid by the lessee from the date from which the sanction is accorded in its favour till the land or any portion and/ or structures, if any, constructed thereof by transferred/allotted/given on hire in favour any intending Industrial Entrepreneur, utilized by the lessee itself for which the land is/are taken. From the date of transfer/allotment on hire of the demised land or any portion thereof and/or building/shed, if any constructed thereof in favour of any Industrial Entrepreneur or utilization of the or any portion thereof by the lessee for the purpose for which it is alienated the annual ground rent will be realized @ 1% of the said area rate and cess will be realized @ 75% of the ground rent.

Tahasildar
Chhendipada

8. The lessee will intimate to concerned Tahasildar and the undersigned the date of transfer/allotment/giving on hire of the demise land or any portion thereof and/or buildings/shed constructed there on or utilization of the land and/or buildings/sheds constructed there on by itself for the purpose for which it is alienated for charging of the rent at the enhanced rate as stated above.
9. The lessee shall make payment of the cost of 35 Nos. of Mango tree growths amounting to **Rs.15,000/-** only in accordance with the provisions laid down in the Forest Fisheries and A.H. Department Notification No.30957 dated 14-11-77 (as per letter No.430 Dt.17.5.2010 of Horticulturist, Angul addressed to the Tahasildar, Chhendipada) and **Rs. NIL** towards the cost of buildings other structures/tanks etc. (As there is ~~no~~ standing trees and no building structure/tanks etc. on the area) standing/laying there on before execution of the lease deed. Orissa State Cashew Development Corporation Ltd., Bhubaneswar has relinquished the land after receiving the full compensation amount of Rs.46,17,125/- from IDCO, Bhubaneswar towards the cost of 4636 Nos. of Cashew trees.
10. Infringement of any of these condition and the terms and conditions provided in the lease deed will amount to violation of the terms and conditions of the lease and there upon the demised land shall revert back to Government in Revenue Department free from all encumbrances and without payment of any compensation either for the land or for the structures erected there on and for the improvement which might have been made to it.
11. The lessee shall make payment of **Rs.10,84,000/-** (Rupees Ten Lakh Eighty-four thousand) only towards **incidental charges** (establishment cost) @ 10% of the premium as per Govt. in Revenue Deptt. Notification No.57867/R. dt.16.11.2002 and as per Govt. in Revenue & D.M. Deptt. Notification No.5374/RDM dt.11.2.2010.
12. If the demised land comes under the notification of C.B.A. (A&D) Act in future, the Lessee shall obtain necessary permission from Govt. of India Ministry of Coal for right of way in respect of the said demised land.

LAND SCHEDULE

Village	Khata No.	Plot No.	Kissam	Are (in Hect.)
Kosala	1391 (A.J.A.)	19/12187	U.J.J.	4.8563
		29	-do-	1.3500
		33	-do-	3.5500
		35/12188	-do-	7.3257
		39	-do-	2.5000
		23	Patita	0.0810
		24	-do-	0.1400
		25	-do-	0.2430
		26	-do-	0.5450
		27	-do-	0.2750
		28	-do-	0.1000
		32	-do-	0.9700
		TOTAL		

Tahasildar
Chhendipada

Collector
COLLECTOR, ANGUL.

₹५ पैसे

भारत
TWENTYFIVE PAIS

32

Annexure - 4
13

प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.
11/03/11	10/03/11	10/03/11	11/03/11	11/03/11

Certified copy of Khata No 1, of village - Kosala.

1. श्री. ...
 2. श्री. ...
 3. श्री. ...
 4. श्री. ...
 5. श्री. ...

Record Keeper
 Tahasil Office
 Chhendipada

6. श्री. ...
 7. श्री. ...
 8. श्री. ...

BLANK SPACE FOR STAMPING.

Certified to be the record of rights as
 re. written under rule 45, of the ...
 ... 1968

Tahasildar
 Chhendipada

25 पैसे

82

25 PAISE
INDIA
FEB 24

25 PAISE
INDIA
FEB 24

25 PAISE
INDIA
FEB 24

TWENTYFIVE PAISE

33

35

<p>प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.</p>	<p>स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.</p>	<p>अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.</p>	<p>तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.</p>	<p>आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.</p>
				24
<p>15 ✓ 16 ✓</p>	<p>15 ✓ 16 ✓</p>	<p>15 ✓ 16 ✓</p>	<p>6.3. ✓ 80.00 ✓</p>	<p>80.00 ✓</p>
<p>17 ✓</p>	<p>17 ✓</p>	<p>17 ✓</p>	<p>80.85 ✓</p>	<p>80.85 ✓</p>
<p>18 ✓</p>	<p>18 ✓</p>	<p>18 ✓</p>	<p>89.92 ✓</p>	<p>89.92 ✓</p>
<p>19 ✓</p>	<p>19 ✓</p>	<p>19 ✓</p>	<p>99.85 ✓</p>	<p>99.85 ✓</p>
<p>20 ✓</p>	<p>20 ✓</p>	<p>20 ✓</p>	<p>100.00 ✓</p>	<p>100.00 ✓</p>
<p>21 ✓</p>	<p>21 ✓</p>	<p>21 ✓</p>	<p>100.00 ✓</p>	<p>100.00 ✓</p>
<p>22 ✓</p>	<p>22 ✓</p>	<p>22 ✓</p>	<p>100.00 ✓</p>	<p>100.00 ✓</p>

Subhasildar
Chhendipada
Compared by

COPIED BY

Receiver 11/03/11

Nanda Kishan Lal

11/3/11

11/3/11

36

English Translation of Record of Right of Holding No.1 of Village-Kosala**Khatiyani**

Village-Kosala

Tahasil-Chhendipada

PS-Chhendipada

Tahasil No.

PS No.115

District-Dhenkanal

Khatiyani Serial No.

Govt. of Odisha

1. Khatiyani Serial No. 1

2. Name of the Record Tenant/

Father's Name/ Caste & Residence Sarakara (Govt.)

3. Satwa.

4. Deya

5. Details of Revenue Rent

6. If any remarks

**Tahasildar
Chhendipada**

37

Plot No.	Kisam	Detail of Kisam & its surrounding	Area in Ac.	Remarks
6	Puratana Patita	Kisam converted vide case No.612/1984 Sd/-Tahasildar	40.00	
9	Puratana Patita (Corrected from Chhota Jungle)		50.48	
10	Puratana Patita (Corrected from Chhota Jungle)		32.29	
12	Puratana Patita (Corrected from Chhota Jungle)		11.48	
76	Puratana Patita (Corrected from Chhota Jungle)	Kisam converted vide case No.612/1984	311.78 corrected as 130.78	ROR corrected vide RP case No.25244/1971 to Khata No.2/1 Sd/-Tahasildar, Chhendipada


 Tahasildar, Chhendipada

Tahasildar
Chhendipada

OFFICE OF THE COLLECTOR
ANGUL
29 NOV 2010
RECEIVED

85

38

2327
1.12.10

Annexure - I
222
I/3

38

By Fax

Government of Orissa
Revenue & Disaster Management Department

No 46814 / R&DM, Dated the 18th November, 2010
GE(GL) S-76/10

From Shri B. N. Das
Special Secretary to Government

B
29/11/10

To
The Collector, Angul

Sub: Government land recorded in non-forest kissam with a note of "Sabik kissam jungle" in the record of rights finally published after 25.10.1980 - application of Forest (Conservation) Act.1980 - clarification regarding.

Ref 1 This Department letter No 31749/dtd 25.7.2008
2 Your letter No 1396/Rev/dtd 14.7.2010

Sir,
With reference to your letter cited at s 2 above on the aforementioned subject, I am directed to say that after careful consideration it has been decided that the clarification issued in this Department letter No 31749/R&DM, dated 25.7.2008, in so far as the same relates to the abovementioned matter, may be treated as withdrawn.

REV
4233
30/11

Pending further instructions in the matter the procedure for diversion of forest land for non-forest use should be followed in respect of lands recorded in non-forest kissam with a note of "Sabik kissam jungle" in the record of rights finally published after 25.10.1980 and also in respect of lands recorded in forest kissam as on 25.10.1980 i.e. the date on which the Forest (Conservation) Act 1980 came into force

Yours faithfully,

Special Secretary to Government

A
APPD
29/11/10

Signature
Inahasildar
Chhendipada

4/5